

HIGH COURT FOR THE STATE OF TELANGANA AT :: HYDERABAD

INSTRUCTIONS AS TO FILING OF CASES TO BE HEARD IN THE DUSSEHRA VACATION COURT ON 06.10.2022

The Advocates/Party/s-in-person are informed that the cases of urgent nature, as notified in the Notification No.16/SO/2022, dated 27.09.2022 may be filed during the Dussehra Vacation, 2022 on the filing day i.e. on 30.09.2022 between 10-30 a.m. and 1.30 p.m.

Further, the following instructions may be taken note of while filing the cases:-

1. Matters in which the impugned order(s) is/are passed on or after **19-09-2022 alone will be entertained.**
2. Writ Petitions/Criminal Petitions filed to quash Charge Sheets in criminal cases and Criminal Misc. petitions filed for relaxation of conditions of bail/modification of the orders passed and extension of interim orders ***will not be entertained.***
3. Bail applications will be entertained only if the rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge, Additional Sessions Judge passed ***on or after 19-09-2022*** are filed along with the Bail applications.
4. Writ Petition(s) relating to the service matters will not be entertained.
5. Writ Petition(s) relating to the Stamps and Registration will not be entertained.
6. No letter/Petition for withdrawal of cases will be entertained.
7. No policy and administrative matters shall be taken up during vacation.
8. No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Court.
9. All Lunch motions pertaining to Division Bench shall be made before the Hon'ble Division Bench ***at 10.30 am sitting in the Court Hall No.15.*** All Lunch motions pertaining to Single Bench shall be made before the respective Hon'ble Single Bench ***between 10-00 a.m. and 10-20 a.m. in the respective Court Halls.***

// BY ORDER OF THE HON'BLE SENIOR VACATION JUDGE//



**T. SRINIVAS,
DY. REGISTRAR/VACATION OFFICER**

DATE: 29.09.2022